

(b) to (d) Information is being collected and will be laid on the Table of the House.

**Clarification on the scope of Section 187C of the Companies Act**

5293. SHRI RAM HEDAOO.

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether the Bombay Shareholders' Association have urged the Company Law Board to issue a clarification that the declarations under the newly introduced section 187C of the Companies Act are required to be made in cases of benami holdings of shares and none else as the matter is causing a lot of misunderstanding among shareholders about its exact scope, and

(b) if so, the reaction of Government thereto?

**THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA)** (a) Yes, Sir

(b) The Government have issued clarifications in the matter

**Closed Days in Namrup Fertilizer Factory and other Organisations**

5294 SHRI ROBIN KAKOTI

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:

(a) the total number of days Namrup Fertilizer Factory, Numati Refinery, Digboi Refinery, O & N.G.C administrative office at Navira, Oil India administrative office at Duliajan and O & N.G.C, workshop at Sibesar, were closed on account of holidays in the last three years respectively and also for strikes separately during the above period; and

(b) total number of day Barauni Refinery, Refinery at Gujarat and such

other refineries in the country, O & N.G.C, establishment and fertilizer and other chemical factories under the Ministry of Petroleum and Chemicals, were closed on account of holidays and also for strikes, separately during the last three years?

**THE DEPUTY MINISTER IN THE MINISTRY OF PETROLEUM AND CHEMICALS (SHRI C P MAJHI)**

(a) and (b) The information is being collected and will be laid on the Table of the Sabha

**Benefit of Extension in Service beyond 58 years in Railway Board's Office**

5295 SHRI ONKAR LAL BERWA

Will the Minister of RAILWAYS be pleased to state

(a) whether the benefit of extension in service and/or re-employment beyond the age of 58 years has been extended to some class II Section Officers in the Railway Board office since 1974 and denied to some others,

(b) if so, the reasons for the differential treatment;

(c) whether this is a fact that government intend to extend the benefit to some of the class II Section Officers for yet another term during 1975 and

(d) whether this will not further adversely affect the promotional prospects of staff stagnating in lower grades categories for long?

**THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI BUTA SINGH).** (a) and (b) The benefit of extension of service though one of the benefits which accrue to staff who stuck to their posts during the May 1974 strike was granted sparingly in Railway Board's office only in public interest to such as deserved it most by virtue of their devotion, nature of duties and where continuity of work was essential. Extension is not granted as a matter of course